

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 503 of 2020

In the matter of:

Babumanoharan

...Appellant

Vs.

Indian Bank & Ors.

...Respondents

Present

For Appellant: Mr. Aniruddha Deshmukh & Mr. Vikram Vijayraghavan, Advocates.

**For Respondents: Ms. Aiyar, Advocate.
Ms. Jayesh V. Dolia & Ms. T. Geethanjalli, for R-1.**

ORDER
(Virtual Mode)

12.04.2021: When the case was called out it was submitted by the Learned Counsel for the Appellant Mr. Vikram Vijayraghavan that Learned Counsel for the Respondent No. 2 has been tested COVID-19 positive. He prayed for a short adjournment. Prayer allowed.

Learned Counsel for the Appellant and Learned Counsel for the Respondent No. 1 are directed to file Judgement of the Hon'ble Supreme Court in the case of Laxmipat Surana Vs. Union Bank of India, in Civil Appeal No. 2734 of 2020.

List this matter for '**Hearing**' on **17th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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